

**GOVERNMENT OF INDIA  
LAW AND JUSTICE  
LOK SABHA**

UNSTARRED QUESTION NO:6707  
ANSWERED ON:06.05.2010  
CURATIVE PETITION  
Gaikwad Shri Eknath Mahadeo

**Will the Minister of LAW AND JUSTICE be pleased to state:**

- (a) the criteria for submitting the curative petition in the Supreme Court of India;
- (b) whether petitioner-in-person is eligible to submit the curative petition without a certificate issued by the Senior Advocate; and
- (c) if so, the details thereof and if not the reasons therefor?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF LAW AND JUSTICE (DR. M. VEERAPPA MO1LY)

(a) to (c) The Constitution Bench of the Supreme Court in the case of Rupa Ashok Hurra Vs Ashok Hurra and Another, (2002) 4 SCC 388, has laid down the criteria for submitting the curative petition in the Supreme Court.